

[English]

Cadre Review

1767. SHRI BHIM PRASAD DAHAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government will carry out immediate review of Sikkim Cadre of IAS, IPS and IFS;

(b) the date on which the last cadre review conducted in respect of the State of Sikkim;

(c) whether the Government have received any representation from the people of Sikkim for want of immediate cadre review; and

(d) if so, the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b) The last cadre review of the Sikkim cadre IAS, IPS and IFS were notified on 26.4.1993, 6.6.1991 and 28.10.87 respectively. Under the Cadre Rules, cadre reviews are held ordinarily at the intervals of every 5 years.

Accordingly, the cadre review of the IAS is due only in April 1998. The IPS cadre review was due in June 1996, but the State Government have declined to make any changes in the existing cadre strength for the next five years and therefore, no cadre review is required. IFS cadre review became due in October, 1992 and the cadre review proposals are being processed by MOEF in consultation with the State Government.

(c) and (d) References from the State Government as well as representations from individuals and Associations are received from time to time and are considered by the Government.

Allotment of Shops

1768. SHRI MRUTYUNJAYA NAYAK : Will the PRIME MINISTER be pleased to state :

(a) the details of each shop lying vacant for SCs/STs in CSC Block A & B and others at shopping centres of Paschimpuri including fixed price of each shop;

(b) whether the Government propose to allot these shops, lying vacant for the SCs/STs to those SCs/STs candidates on fixed price who have taken a loan under PMRY on the priority basis;

(c) if so, the details thereof and the procedure to be followed in this regard; and

(d) if not, the reasons therefore ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The DDA has reported that the following shops meant for being allotted at fixed price to the SC/ST candidates are lying vacant in the CSC of Block A and B of Paschim Puri.

Block No.	No. of vacant shops to be allotted to SCs/STs
Block A Janta Houses	2 (5 and 10)
Block B	6 (7, 8, 11, 14, 15 & 17)

The pre-determined price of each shop is fixed at the time of allotment.

(b) to (d) According to the existing policy of DDA, shops are allotted to the applicant of SC/ST category at the predetermined fixed price.

Encroachment

1769. SHRI AMAR ROY PRADHAN : Will the PRIME MINISTER be pleased to state :

(a) the names of Government colonies developed by D.D.A. and C.P.W.D. in which religious places were constructed after purchase of land from D.D.A., C.P.W.D. and Land & Development Office;

(b) the names of such colonies in which religious places and shops had been unauthorisedly constructed on Government land; and

(c) the action proposed to be taken against those found responsible for encroachments on Government land ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Land & Development Office has allotted land to religious places in the following Government colonies :- DIZ Area, Aram Bagh, Minto Road, Timarpur, R.K. Puram, Netaji Nagar, Sarojni Nagar, Laxmi Bai Nagar, Kidwai Nagar (East), Aliganj, Lodhi Road, Tyag Raj Nagar, Sri Niwas Puri and M.B. Road.

(b) Details of Government colonies in which religious places and shops have been unauthorisedly constructed on Government land are given in the attached Statement.

(c) Removal of encroachments is a continuous process. Action is being taken under the provisions of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

Statement
<i>Name of Colonies in which religious place and shops had been constructed unauthorisedly</i>
1. Vasant Vihar
2. Mohammed Pur
3. R.K. Puram
4. Nanak Pura
5. Moti Bagh
6. Chanakya Puri
7. Netaji Nagar
8. Kidwai Nagar
9. East Laxmi Bai Nagar
10. Aliganj
11. Nauroji Nagar
12. Sarojini Nagar
13. Pushp Vihar
14. Andrews Ganj
15. Sadiq Nagar
16. Kasturba Nagar
17. Thyagraj Nagar
18. Bharti Nagar
19. M.S. Apartment, K.G. Marg
20. Gole Market/DIZ Area
21. Timarpur
22. Dev Nagar
23. Minto Road Area
24. Pitampura
25. Mayapuri
26. Sector 4 DIZ Area
27. Aram bagh
28. Lodhi Road CGO Complex
29. I.N.A. Colony
30. Nehru Nagar
31. M.B. Road
32. Sri Niwas Puri

[Translation]**Crisis of Power in Hilly Districts of U.P.**

1770. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the PRIME MINISTER be pleased to state :

(a) whether regular cut is being exercised in power supply in the hilly region of U.P.;

(b) if so, the reasons therefor;

(c) whether the Government are aware of the crisis of drinking water in the region due to closure of Lift Pumping stations; and

(d) the remedial measures taken for smooth supply of power in the region ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) to (d) Power supply to the hilly region is the responsibility of the Government of U.P. and Uttar Pradesh State Electricity Board. To improve the availability of power in the State various measures are being taken which include maximising the generation from existing capacity, implementation of Renovation & Modernisation programme, reduction in T&D losses and effective load management.

[English]**Atomic Energy Act**

1771. SHRI MUKHTAR ANIS : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to amend the Atomic Energy Act to permit installation of nuclear power reactors by private firms as well as foreign firms;

(b) whether the Government are aware that the rate of installation of nuclear power reactors has gone down in the development world;

(c) whether the production cost of nuclear power is likely to be comparable to thermal or hydroelectric power; and

(d) if not, the reasons for facilitating foreign investment in this field ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) Government of India are open to specific offers for participation by private firms, Indian or foreign, in the nuclear power sector. Such offers, when received, have to be considered on the basis of technical suitability, economic attractiveness and conditions attached thereto.